

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No.2799/2002

14

New Delhi this the 13th day of January, 2004

Hon'ble Shri Bharat Bhushan, Member (J)

1. Mahender Pal Singh,
S/O Parma,
R/O WZ 521, Village Naraina,
New Delhi-28
2. Shri Laxamikant Choudhary,
S/O Sh. Ram Prasad Chaudhary,
R/O 1-24, IARI, Pusa, New Delhi.

(By Advocate Shri Sundheshwar Lal)

..Applicants

VERSUS

1. Union of India through its
Director General
Indian Council of Agriculture
Research Institute, Krishi Bhawan,
New Delhi.
2. The Director (Admn.),
Delhi Indian Agriculture Research
Institute, Pusa Campus, New Delhi-12

(By Advocate Shri M.S.Dalal)

..Respondents

O R D E R

Hon'ble Shri Bharat Bhushan, Member (J)

The applicants in the present OA, two in number, are stated to have worked as daily paid labourers intermittently for a total period of about 88 days between January, 1992 to May, 1992. Now by filing the present OA in the year 2002, they seek a direction to the respondents to place them in the seniority list; to re-engage and provide them work in preference as junior and outsiders; and also to grant temporary status as per the Govt. policy. Since the relief is claimed by the applicants after a lapse of about 10 years so they have also filed an application seeking condonation of delay stating therein

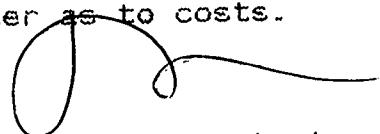
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that though there was press advertisement in the year 1993 for inviting representation with documentary evidence of daily paid labourers for compiling the seniority list but they were living in a remote area so, they could not be made aware of the newspaper advertisement. Hence they have prayed for the condonation of delay.

2. The respondents in the counter filed by them has sought dismissal of the OA mainly on the ground that they have approached the Court after a long period of 10 years and that the grant of temporary status asked for by them was only one time affair and not a continuous process.

3. Heard the learned counsel for the parties and perused the records. At the outset, I must observe that this is a case which is hopelessly barred by limitation. A person who has not cared to agitate for his rights, if any, for a period of 9-10 years, he is definitely not entitled for any relief worth the name. Even otherwise on merits too, the learned counsel could not satisfy as to what right has accrued to them for grant of either temporary status or for putting their names in the seniority list when they had worked only for a small period of 88 days and that too 9-10 years back.

4. This being so, I do not see any merits in the OA. The same is hereby dismissed. No order as to costs.


(Bharat Bhushan)
Member (J)